

people in the administration and developmental activity, and thereby expediting the restoration of the political process in the State.

Amnesty International's visit to India

1129. **SHRI RAMDAS AGARWAL :**
Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that since 1978, for the first time, the Amnesty International has been invited to visit India to discuss the Human Rights issues;

(b) whether it is also a fact that Amnesty's demands to visit Punjab, Kashmir and North-East-parts of India has not been agreed to by Government of India;

(c) which are the other Organisations/Groups with whom Amnesty Team is likely to meet in Delhi or elsewhere; and

(d) whether Government of India propose to set up their own Independent Human Rights Commission in the country, if so, by when and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) :

(a) Yes, Sir.

(b) The visit of the Amnesty International delegation is viewed as the beginning of a constructive and continuing dialogue between Amnesty International and the Government of India. The question of visits to other parts of the country will also be considered in this spirit at the appropriate time.

(c) The official programme only included discussions with various concerned Ministries. Any meetings which the delegation may have had with other organisations/groups were not part of the official programme.

(d) The proposal to set up a Human Rights Commission is under active consideration of the Government. Efforts are being made to finalise the same expeditiously.

Police Torture to Under Trial

1130. **SHRI ANANT RAM JAISWAL :**
SHRI SATYA PRAKASH
MALAVIYA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of Government has been drawn to the report appearing in the Indian Express dated 29th September, 1992 regarding torture of a person by Police in a case of theft, fracturing both his legs;

(b) if so, whether Government have made any enquiry into the matter to know the factual position; and

(c) if so, what is the outcome thereof and what action has been taken/proposed to be taken against those responsible for the inhuman treatment meted out to the suspect ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) :

(a) Yes, Sir.

(b) and (c) Yes, Sir. A case u/s 330 IPC has been registered at Police Station Trilokpuri against two police officials. The police officials have been arrested and placed under suspension.

Action plan to deport Bangladeshi Migrants from Delhi

1131. **SHRI GURUDAS DAS GUPTA :**
SHRI N. E. BALARAM :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that an Action Plan has been launched by the Delhi Administration to deport all the illegal Bangladeshi immigrants in Delhi; and

(b) if so, what are the details of the plan ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) :

(a) and (b) Detection and deportation of

illegal foreigners staying in the country is a part of normal Governmental activity. There are also standing instructions to the State Governments and Union Territory Administrations to detect and deport the illegal migrants. With increasing public awareness and realisation of the magnitude of the problem and its socio-economic consequences, vigorous efforts have been initiated by Delhi Administration to detect illegal migrants and send them back.

Tagging of production and productivity in fixing wages

1132. SHRI S. K. T. RAMACHANRAN :

Will the Minister of LABOUR be pleased to state whether Government propose to tag production and productivity to be the norms in fixing up the wages to the labourers in all sectors of Industry ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR) : There is no such proposal under the consideration of the Government.

Meeting of the Indian Labour Conference

1133. SHRI GAYA SINGH :

SHRI CHATURANAN MISHRA :

Will the Minister of LABOUR be pleased to refer to the answer to Unstarred Question 232 given in the Rajya Sabha on 9th July, 1992 and state :

(a) whether it is a fact that 30th session of the Indian Labour Conference was held in Delhi, recently; and

(b) if so, what are the details of the subjects discussed therein and what is the outcome thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR) : (a) Yes, Sir. The 30th Session of Indian Labour Conference was held on 7th & 8th September, 1992 in New Delhi.

(b) The following was the agenda for the Conference :—

(i) Confirmation of the Minutes of the previous Conference.

(ii) Action taken on the conclusions of the previous Conference.

(iii) Consideration of the Report of Ramanujam Committee on new Industrial Relations Law with a view to formulating proposals for legislation on Industrial Relations.

(iv) New Industrial Policy; its Impact on Labour.

(v) Employment Policy.

The conclusions arrived at the conference are given in the enclosed statement.

Statement

Conclusions of the Thirtieth Session of The Indian Labour Conference (7-8, September, 1992)

1. The minutes of the last meeting were confirmed.

2. Action taken on the decisions of the Indian Labour Conference of April, 1990 were noted.

3. It was observed that Government of India has before it the considered views of the Central Trade Union Organisations, the Central Employers' Organisations and State Governments on the recommendations of the Bipartite Ramanujam Committee. In the context, the Conference felt that it would be more useful to discuss the matter after the views of the Government of India are known in this regard. The Chairman assured that the drafts of the proposed Industrial Relation and Trade Union Bill would be prepared keeping in view the ideas and suggestions expressed by all the parties and the changes that have since taken place both inside and outside the country. The Chairman also offered to have a discussion on the draft bill with the representatives of selected groups of parties present in the Conference.

4. On the impact of the New Industrial Policy, the Chairman referred to the assurance by the Prime Minister that the New Industrial Policy would not lead to any human distress and the legitimate interests of labour would be protected.

5. In regard to retraining and redeployment, the Conference desired identification of labour for such retraining and redeployment and a scheme for industry-wise and occupation-wise redeployment. The Con-